

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
CHENNAI

(22)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/02/2018 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ (JUDICIAL-MEMBER)  
SHRI S. VIJAYARAGHAVAN (TECHNICAL-MEMBER)

COMPANY APPLICATION NO. :

PETITION NUMBER : TCP/101/2016

NAME OF THE PETITIONER(S) : Vis-Ram Financial Services Private Limited

NAME OF THE RESPONDENT(S) : Metafilms (India) Limited & 33 others

UNDER SECTION : 111, 111A, 235(2), 397/398

| S.No. Name (in Capital) | Represented by | Signature |
|-------------------------|----------------|-----------|
|-------------------------|----------------|-----------|

Ebenegow Inbaraj *current Rep by  
Petitioner* *W. Sharif*

H. KARTHIK SESHADRI  
V. HARSH KUMAR  
FOR BYER AND THOMAS

FOR Respondents 1-31 & 33  
FOR Applicant 1-5 &  
C.A. 2 of 2013  
T. C.P. 101/2016.

*V. Harsh Kumar*

ORDER

Counsels for both the parties are present. The order dated 22.01.2018 indicates that  
Counsels for both the parties prayed for time to file written submissions. Counsel for  
the Respondent filed the written submissions. But the Counsel for the Petitioner has  
not filed the written submissions and has prayed for more time to file written  
submissions. As seen from the previous orders, sufficient opportunities have been  
granted to the Counsel for the Petitioner for filing the written submissions, but till date  
even after <sup>an attempt</sup> seeking the opportunities, the written submissions have not been filed.  
Therefore, the right to file written submissions stands forfeited. Matter is **reserved**  
**for order.**

*S. VIJAYARAGHAVAN*  
-Sd/-  
**(S. VIJAYARAGHAVAN)**  
**MEMBER (TECHNICAL)**

ghk

*CH. MOHD SHARIEF TARIQ*  
**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**